

CS No. 538/19

Sh. Hardeep Singh Safari Vs. Anil Malhotra

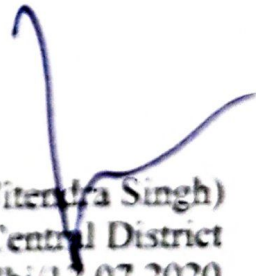
17.07.2020

Present: Shri Kundan Kumar Mishra, Id. counsel for plaintiff (**presence secured through electronic mode**).

Shri Tarun Gupta, Id. counsel for defendant (**presence secured through electronic mode**).

The matter is fixed for reply & arguments on the application under Order XXXIX Rule 10 CPC as well as admission-denial of documents and framing of issues. However, Id. counsel for defendant is not ready for arguments on the aforesaid application through video conferencing and therefore, he requests for an adjournment. In view of the same, the matter stands adjourned.

Be listed for reply & arguments on the application under Order XXXIX Rule 10 CPC as well as admission-denial of documents and framing of issues on **25.11.2020**. Longer date is given as presently this court is dealing with more than 1900 cases.


(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/17.07.2020

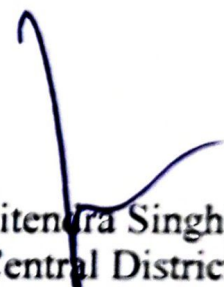
CS No. 327/20
Harsaran Lal Vs. Payal

17.07.2020

Fresh suit received through electronic mode. It be checked and registered.

Present: None.

Be listed for consideration on **30.07.2020** through video conferencing. Plaintiff is directed to file hard copy of the suit before next date of hearing.


(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/17.07.2020

RCA No. 80/19

Uday Kant Chaudhary Vs. Hari Kant Chaudhary

17.07.2020

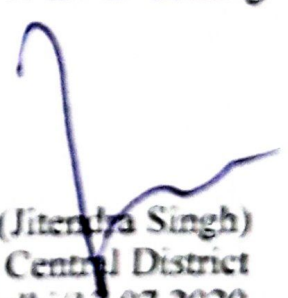
Present: Shri Prashant, proxy counsel for appellant (**presence secured through electronic mode**).

Shri P.S. Sharma, Id. counsel for respondent (**presence secured through electronic mode**).

The matter is fixed for reply and arguments on the appeal. Record reveals that reply to the appeal has already been filed on behalf of the respondent on 25.11.2019.

Proxy counsel for appellant submits that he has instructions from main counsel that the matter may be referred to Lok Adalat. However, due to pandemic of covid-19, the matter stands adjourned.

Be listed for further proceedings and reply & arguments on the appeal on **25.11.2020**. Longer date is given as presently this court is dealing with more than 1900 cases.


(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/17.07.2020

CS No. 17352/16

Smt. Lajwanti & Anr. Vs. Bhagirath Parsoya & Ors.

17.07.2020

Present: Shri D.K. Goswami, ld. counsel for plaintiffs (**presence secured through electronic mode**).

Shri Manoj Khatri, ld. counsel for D-2 (**presence secured through electronic mode**).

Shri Mahendra Madan, ld. counsel for D-1, D-3 and D-4 (**presence secured through electronic mode**).

The matter is fixed for payment of costs imposed on 05.04.2016 and arguments on the application under Order XII Rule 6 CPC. However, ld. counsel for plaintiffs submits that he is not prepared for addressing arguments today and requests for another date. In view of the same, the matter stands adjourned.

Be listed for payment of costs imposed on 05.04.2016 and arguments on the application under Order XII Rule 6 CPC on **18.08.2020** through video conferencing or physically if suspension of physical working is revoked.

(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/17.07.2020